

OPEN COURT

CENTRAL ADMINISTRATIVE TRIBUNAL, ALLAHABAD BENCH

ALLAHABAD

Allahabad : Dated this 18th day of August, 2000

Original Application No. 1512 of 1999

District : Saharanpur

CURIA:

Hon'ble Mr. Rafiquddin, J.M.

Sri Gopindar Nath S/o Sri Jagan Nath,  
Driver, Goods Loco Shed, Northern Railway,  
Saharanpur, R/o Railway Quarter No. 106-B,  
Railway Colony, Saharanpur.

(Sri Ashutosh Srivastava, Advocate)

.... Applicant

Versus

1. The Union of India through  
Chief Engineer, Northern Railway,  
Baroda House, New Delhi.
2. The Divisional Railway Manager,  
DRM Office, Northern Railway,  
Rail Vihar, Ambala Cantt.
3. The Senior Divisional Personnel Officer,  
Northern Railway, Ambala Cantt.
4. Senior Divisional Mechanical Engineer,  
Ambala Cantt.
5. The Divisional Engineer,  
Northern Railway, Saharanpur.
6. The Senior Section Engineer (Loco)  
Northern Railway, Saharanpur.

(Sri GP Agrawal, Advocate)

.... Respondents

O R D E R (O\_r\_a\_l)

By Hon'ble Mr. Rafiuddin, J.M.

The applicant has approached this Tribunal for quashing the orders dated 27-1-1999, 29-9-1999 and 7-10-1999 passed by the Senior Divisional Personnel Officer, Northern Railway, Ambala Cant (Annexures-1 & 2) and Senior Section Engineer Loco, N.R. Shaharanpur (Annexure-3) respectively. By the said order dated 27-1-1999, the allotment of ground floor Railway Quarter No. 106-B, Type III to the applicant was cancelled whereas by order dated 29-9-1999 Railway Quarter No. 224A has been allotted to the applicant and vide order dated 7-10-1999, the applicant has been directed to vacate Quarter No. 106B within 7 days. The applicant was allotted Quarter No. 106B by order dated 15-9-1998 on his request and the case of the applicant is that the cancellation of the allotment of the quarter in question has been done in an arbitrary manner.

2. Heard counsel for the parties and perused the record carefully.

3. It has been pointed out by the learned counsel for the parties that a representation dated 31-10-1999 submitted by the applicant to the Chief Engineer, Northern Railway, Baroda House, New Delhi, is still pending for disposal. Since the dispute is ~~related to~~ <sup>of</sup> <sub>nature</sub> administration, it is desirable that the matter be decided by the Administrative Authority. Therefore, the OA is disposed of with the direction to the respondent no. 1 to dispose of the application dated

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31-10-1999 within two months from the date of receipt of the copy of this order.

4. There shall be no order as to costs.

*Rahmedan*  
Member (J)

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